

IN THE HIGH COURT OF KERALA AT ERNAKULAM

Before

THE HON'BLE MR. JUSTICE SHAJI P. CHALY

&

THE HON'BLE MRS. JUSTICE M.R. ANITHA

Friday, the 8th day of May, 2020/18th VAISAKHA, 1942

I.A. NO. 1 OF 2020 IN Mat. Appeal No. 844 of 2019

APPELLANT/PETITIONER:

Sreejith, S/o Rajamanikkam, Aged 38 years,

Raja Nivas, Pallathampully,, Thathamangalam P.O. 678 102.

BY SRI. BINOY VASUDEVAN

SRI. R. MANIKANTAN

SRI. RAJESH SIVARAMANKUTTY

RESPONDENT/RESPONDENT:

Smina, D/o Padmakumar, Aged 30 years, Pudukkottukalam,,
Paruthipulli Post, Palakkad District 678 573.

This Petition having come up for orders on 08.05.2020, the court on the same day passed the following:

ORDER

Shaji P. Chaly, J

This application is filed by the appellant seeking interim custody of the child during summer holidays.

2. Learned counsel submitted that a copy of the application is served on the counsel appearing for the respondent. However, there is no appearance on her behalf. In our considered opinion, in view of the lock down restrictions, there is likelihood of the school holidays being extended. Therefore, it is only appropriate that both parties are heard before considering the question of overnight custody of the minor child as is sought for by the petitioner.

In that view of the matter, post the application and the appeal on 26.05.2020.

SHAJI P. CHALY, JUDGE.

M.R. ANITHA, JUDGE.